

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3229  
ANSWERED ON:23.08.2011  
REGULATION OF FOREIGN CONTRIBUTION  
Owaisi Shri Asaduddin

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Foreign Contribution Regulation Act (FCRA), 2010 has come into effect in the country;
- (b) if so, the main features of this act; and
- (c) the extent to which it is likely to regulate foreign contribution and keep a check on black money or hawala transactions?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a): Yes, Madam. The Foreign Contribution (Regulation) Act, 2010 (FCRA, 2010) and Foreign Contribution (Regulation) Rules, 2011 (FCRR, 2011) have come into force with effect from 01.05.2011 vide Gazette Notification S.O. 909 (E) dated the 29th April, 2011 and Gazette Notification vide G.S.R. 349 (E) dated the 29th April, 2011.

(b): The main features of the Act and the Rules are as at Annexure.

(c): Adequate provisions have been kept in the FCRA, 2010 and FCRR, 2011 by way of reporting mechanism by the recipients of foreign contribution as also by Banks to regulate the receipt and utilization of foreign contribution by any person in the Country. Black money or hawala transactions do not fall under the purview of FCRA, 2010.